

(7)

F. No. 14-02/ CESTAT/CPIO-ND/RP/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-02/2019

Subject: Information under Right to Information Act 2005.

Sir/Madam,


Please refer to RTI application of Shri/Smt. Pankaj (No. DOREV/R/2019/50069 dated 09.01.2019) **received by transfer from U.S. Ad.1C**, in this office on 21.01.2019, under RTI Act 2005, the information received from **Asst. Registrar (Admin)**, containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 29.01.2019

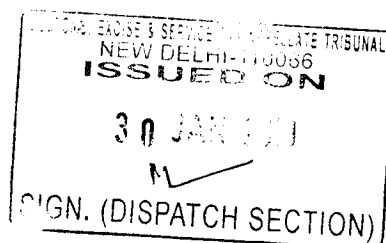
To,

1. Sh. Pankaj s/o Jogeshwar Gupta,
RZ-224/2, GALI No. 14, Durga Park,
Delhi- 110045

Copy to:

2. Sh. S. Bhowmick,
U.S. to the Govt. of India,
Ad.1C (CESTAT)
Ministry of Finance, Dept. of Revenue,
North Block, New Delhi-110001





(6)

F. No. 33/RTI/Misc./CESTAT-ND/Admn.2016- Vol II
सीमाशुल्क उत्पाद शुल्क एवं सेवा कर अपीलीय अधिकरण
पश्चिमी खण्ड – २, रामकृष्णपुरम, नई दिल्ली – 110066
Customs Excise & Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi – 66

dated : 28.01.19
I.D. No. 14-02/2019

Administration Section

Sub : Information sought under Right to Information Act, 2005


With reference to the RTI application dated 09.01.2019 filed by Mr. Pankaj S/o Sh. Jogeshwar Gupta received by transfer from Under Secretary Ad. IC letter dated 15.01.19 in CPIO I.D. No. 14-02/2-019, the information sought by the applicant under RTI Act 2005.

In this regard, the point-wise replies are as under:-

Point 1 & 2 – Change of department is not under the Jurisdiction of this Office. *The said letter was placed before the competent authority. bel*

Point 3 & 4 - The Competent Authority, CESTAT has dismissed you from the service of MTS in CESTAT, Delhi vide this office letter dated 23.01.19 (Copy enclosed).

If aggrieved, you may file an appeal before, 1st Appellate Authority, CESTAT, Delhi.


28/1/19
(Mukesh Gupta)
Assistant Registrar(Admn.)

To
CPIO/Accounts Officer. , C.E.S.T.A.T., N. Delhi.

(5)

F.No. 30(33)/DR-MTS/CESTAT/Admn.-2015

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL

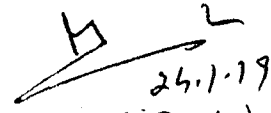
West Block No.2, R.K. Puram, New Delhi – 66

Dated: 23.01.19

ORDER

In continuation to this Tribunal's offer letter dated 11.09.2018 and 05.10.18, Sh. Pankaj who joined as MTS on 31.10.2018 in CESTAT, New Delhi has neither attended the office after 31.10.18 nor submitted any kind of leave application till date. It seems he is not interested to join the duties.

The Competent Authority has dismissed you from the service of MTS in CESTAT, Delhi with immediate effect.

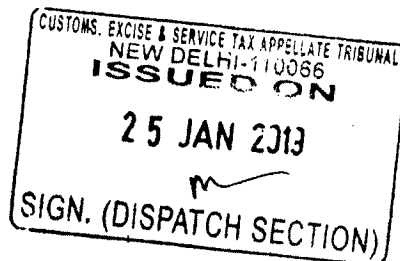

24.1.19
(Mukesh Gupta)
Assistant Registrar (Admn.)

To

Sh. Pankaj
S/o Jogeshwar Gupta
RZ -224/2, Gali No. 14,
Durga Park,
New Delhi -110045

Copy to:

1. The Under Secretary, Staff Selection Commission, (Northern Regional Office) Room No 503, 5th floor, Block No. 12, CGO Complex, Lodhi Road, New Delhi 110003. -w.r.t. letter no. 10/10/2016 dated 11.06.2018.
2. Office Copy/ Guard File.



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F. No. 14-02/CESTAT/CPIO-ND/RP/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-02/2019

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. Pankaj (No. DOREV/R/2019/50069 dated 09.01.2019) **received by transfer from U.S. Ad.1C**, in this office on 21.01.2019, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **14-02/2019(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 05.02.2019 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

- 1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.**
- 2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.**
- 3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.**

Encl: As above.


CPIO
CESTAT New Delhi
Date: 22.01.2019

For Compliance to:

1. A.R (Admin.)

Copy to: (For Information)

1. Sh. Pankaj s/o Jogeshwar Gupta,
RZ-224/2, GALI No. 14, Durga Park,
Delhi- 110045

2. Sh. S. Bhowmik,
U.S. to the Govt. of India,
Ad.1C (CESTAT)
Ministry of Finance, Dept. of Revenue,
North Block, New Delhi-110001



CPIO ID → 14-02/2019 (CESTAT)

RTI MATTER

3

F.No. R.2011/7/2019-Ad.1C(CESTAT)

Government of India
Ministry of Finance
Department of Revenue

New Delhi , 15th Jan, 2019

To

✓ The CPIO
CESTAT, West Block No.2,
R.K Puram, New Delhi-66.

Subject: - Transfer of RTI application u/s 6(3) of the RTI Act-reg.

Sir,

I am to refer to RTI application No. DOREV/R/2019/50069 dated 09.01.2019 filed by Sh. Pankaj, Delhi. The same is transferred under section 6(3) of the RTI Act for providing the requisite information directly to the applicant in terms of the provisions of the RTI Act-2005, under intimation to this office.

Encl: - As above

Your faithfully,

(S/ Bhowmik)

Under secretary to the Government of India/CPIO

Tele: -23095359

Copy to: Sh. Pankaj, RZ-224/2, Gali No.-14, Durga Park, Delhi, Pin:1100415: For information.

Req-2/10/19

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RTI REQUEST DETAILS (आरटीआई अनुरोध विवरण)

Registration Number (पंजीकरण संख्या):	DOREV/R /2019/50069	Date of Receipt (प्राप्ति की तारीख):	09/01/2019
Type of Receipt (रसीद का प्रकार):	Online Receipt	Language of Request (अनुरोध की भाषा):	English
Name (नाम):	PANKAJ	Gender (लिंग):	Male
Address (पता):	RZ-224/2, GALI NO-14, DURGA PARK, Pin:110045		
State (राज्य):	Delhi	Country (देश):	India
Phone Number (फोन नंबर):	Details not provided	Mobile Number (मोबाईल नंबर):	+91-9999696987
Email-ID (ईमेल-आईडी):	Sripankajkumargupta@gmail.com		
Status (स्थिति)(Rural/Urban):	Urban	Education Status:	Above Graduate
Is Requester Below Poverty Line ? (क्या आवेदक गरीबी रेखा से नीचे का है?):	No	Citizenship Status (नागरिकता):	Indian
Amount Paid (राशि का भुगतान):	10) (original recipient)	Mode of Payment (भुगतान का प्रकार):	Payment Gateway
Request Pertains to (अनुरोध निम्नलिखित संबंधित है):	S.Bhomick US(AD.IC)		

To
The CPIO
CESTAT
West block no 2
R.K puram
New Delhi 110066
Sub:-Provide information regarding RTI Act 2005

Information Sought (जानकारी मांगी):

Sir/Madam
I PANKAJ s/o JOGESHWAR GUPTA got selected in MTS (NT) examination and allotted. CESTAT New Delhi.
I expect you to answer to the following questions :-

Q1. I wrote a letter to the Registrar dated 03/11/2018 which was sent through speed post no- ED117686912IN. on 06/11/2018 and received by CESTAT on 08/11/2018.

14/1/19
A-20 (कर्मचारी)



What action have you taken on above mention letter.

Q2 Have you changed my department .

Q3 When I can join the duty of MTS.

Q4 what action have you taken to offer of appointment letter given to me.

Name. PANKAJ

Post. MTS

ROLL NO-2201023434

Please provide information as soon as possible

Print Save Close